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provided with electric lighting, power and tap water, etc.: and

(b) if so, what is the reason for this attitude of Government towards that colony; and what steps it will take to improve matters?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) Yes.

(b) The Shakurbasti area was previously under the administrative control of the erstwhile District Board of Delhi who had not framed any schemes for the provision of basic amenities in these areas. The Delhi Municipal Corporation which is now in charge is making a survey of all such areas (including Shakurbasti) which are deficit in basic services and will take up schemes for providing such services 4, as and when funds are available

SANITATION OF SOUTH TILAK NAGAR

t308. SHRI M. VALIULLA: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that there is no street lighting arrangement in South Tilak NagaT?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): It is understood that there is no colony or area known as South Tilak Nagar. There is. however, a colony known as Tilak Nagar, which has about 300 street lighting points.

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PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE HINDU MARRIAGE ACT, 1957

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table, under sub-section (3) of section 8 of the Hindu Marriage Act, 1955, a copy each of the following Notifications:

 Notification No. F.3(145)-LR/55. dated the 26th August, 1957, pub-

tTransferred from 25th September. 1958. 69 RSD.-4.

lishing the Tripura Hindu Marriage Registration Rules, 1957, issued by Administration. the Tripura [Placed in Library. See No. LT-932|58.]

on the Table

(ii) Notification No. 1|J|37|52-58, dated the 12th June, 1958, publishing the Manipur Hindu Marriage Registration Rules, 1957, issued by the Manipur Administration. [Placed in Library. No. LT-931/58.]

REPORT BY LEADER OF THE INDIAN SCIENTISTS' DELEGATION TO U.S.S.R.

MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): Sir, I beg to lay on the Table a copy of the Report (May, 1958) by Prof. M S. Thacker, Leader of the Indian Scientists' Delegation to U.S.S.R. [Placed in Library. See No. LT-949|58.]

NOTIFICATION UNDER THE INSURANCE ACT, 1958, MAKING AN EXEMPTION IN FAVOUR OF THE BODA BROS. (P) LTD. **BOMBAY**

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): Sir, I beg to lay on the Table, under sub-section (2) of section 2C of the Insurance Act, 1938, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S. O. No. 1831, dated the 5th September. 1958, exempting the Boda Bros. Private Limited. Bombay, from the operation of the said section for a period of three years from April 5, 1958. [Placed in Library. See No. LT-944/ 58.]

ALLOTMENT OF TIME FOR CONSI-DERATION OF THE MOTION RE. GANGA BARRAGE PROJECTS

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the consideration of Dr. A. N. Bose's motion in respect of the Ganga Barrage Project